

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 716 of 2020

IN THE MATTER OF:

Rajan Arora & Ors.

...Appellants

Versus

M/s. MMR Saha Infrastructure Pvt. Ltd.

...Respondent

Present:

For Appellants: Mr. Ashish Verma, Mr. Ravi Prakash and Mr. Farman Ali, Advocates

For Respondent : Mr. N.P. Singh, Advocate

ORDER
(Through Virtual Mode)

25.09.2020 Mr. N.P. Singh, Advocate appears on behalf of the Respondent. He may file reply-affidavit within two weeks. Mr. Ravi Prakash, Advocate for the Appellant submits that the Appellants do not intend to file rejoinder. However, learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by the relevant case laws within two weeks.

List the appeal 'for hearing' on **15th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/